

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.179 of 2001

New Delhi, this the 30th day of January, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(J)  
HON'BLE MR.M.P. SINGH, MEMBER(A)

Shri Krishna Kumar Thakur  
S/o Shri D.C.Thakur,  
R/o A-1033, Jahangirpuri,  
Delhi-33

-APPLICANT

(By Advocate: Shri V.K.Malhotra)

Versus

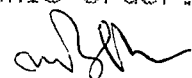
1. Union of India, through  
The Secretary  
Ministry of Human Resources & Development  
(Department of Education)  
New Delhi
  2. The Director of Education  
Old Secretariat  
(Directorate of Education)  
Govt. of National Capital Territory of Delhi  
Delhi
- RESPONDENTS

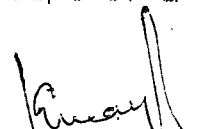
O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Before filing this O.A., applicant had earlier filed O.A.748/2000 which was dismissed on the ground that applicant had not preferred an appeal against the impugned order. Shri Malhotra, learned counsel appearing for the applicant, submits that in compliance of the directions of this Tribunal in OA-748/2000, applicant had filed a statutory appeal before the Appellate Authority on 23.5.2000 which has not yet been decided.

2. This O.A. stands disposed of with a direction to respondents that they shall pass a detailed, speaking and reasoned order on the applicant's appeal within a period of two months from the date of receipt of a copy of this order. No costs.

  
( M.P. SINGH )  
MEMBER (ADMN)

  
( KULDIP SINGH )  
MEMBER (JUDL)

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